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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

REGN.NO. CCP 127/92 in      DATE OF DECISION: 1.9.92  
DA 692/88

Dulal Krishna Sikdar.      ... Petitioner.

Versus

Union of India & Ors.      ... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.      ... In person.

For the Respondents.      ... Shri M.L. Verma,  
Counsel.

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

The respondents have produced a copy of the order dated 20th August, 1992 which makes it clear that the judgement of the Tribunal has since been complied with. There is, however, a statement that the orders are subject to the final decision in the SLP. Our attention was drawn to the order dated 25.8.1992 by Shri Verma, learned counsel for the respondents, dismissing the Special Leave Petition and granting one month's time for implementing the impugned order. Hence, the conditions imposed in the order do not in any way adversely affect the petitioner. As we are satisfied that the judgement of the Tribunal has been complied with, no further action is called for. CCP is accordingly disposed of. No costs.

SRD  
010992

*Dulal*  
( I.K. RASGOTRA )  
MEMBER(A)

*Malimath*  
( V.S. MALIMATH )  
CHAIRMAN